## COURT - I

## IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

## **APPEAL NO. 177 OF 2017**

Dated: 24th July, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson

Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of:

**Uttar Bharat Hydro Power Pvt. Ltd.** 

...Appellant(s)

Vs.

**Uttrakhand Electricity Regulatory Commission & Anr.** 

...Respondent(s)

Counsel for the Appellant(s) : Mr.M.G. Ramachandran

Ms. Anushree Bardhan

Counsel for the Respondent(s) : Mr. Buddy A.Ranganadhan for R.1

Mr. Pradeep Misra

Mr. Manoj Kr. Sharma for R-2

## ORDER

Learned counsel for Respondent No.1 seeks permission to file reply today. Considering the bulkiness of the appeal paper book and in the peculiar circumstances of the case, we grant permission to Respondent No.1 to file reply today.

List the matter on <u>30.08.2017</u>. In the meantime, rejoinder, if any may be filed on or before 08.08.2017 after serving copy on the other side.

(I. J. Kapoor) Technical Member (Justice Ranjana P. Desai) Chairperson